GOVERNMENT OF INDIA

MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO. 173

TO BE ANSWERED ON NOVEMBER 16, 2016

CORRUPTION IN CPWD AND DDA

No. 173 SHRI LAXMAN GILUWA:

SHRI PRATAPRAO JADHAV:

Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

- (a) whether some of the officers of Central Public Works

 Department (CPWD) and Delhi Development Authority (DDA)

 are allegedly involved in corruption in the country;
- (b) if so, the details thereof, State-wise including the nature of corruption cases registered by the Central Vigilance Commission/Central Bureau of Investigation during the last three years and the current year and the action taken/being taken against them;
- (c) whether proceedings have not been initiated against such officers who are still reportedly working in sensitive posts;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the corrective steps taken/proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH)

- (a): Yes, Madam.
- (b): As per the information received from Central Public Works Department(CPWD) and Delhi Development Authority (DDA) a total number of 71 and 48 cases have been registered against the officials of CPWD and DDA respectively by the Central Vigilance Commission (CVC), Central Bureau of Investigation (CBI), Anti-Corruption Bureau of Govt. of National Capital Territory of Delhi and Delhi Police during the years 2013, 2014, 2015 and 2016 so far on allegations relating to bribery, misuse of official position, irregular award of tenders, substandard work, showing favour to contractor and encroachment of DDA land. Necessary action to investigate the complaints has been taken by the respective investigating agencies as per laid down procedure. Disciplinary/criminal proceedings as per law have also been launched, wherever required. While the cases of DDA pertain to Delhi, the state wise details of cases pertaining to the CPWD are as under:

State	Number of cases
Andhra Pradesh	02
Chhattisgarh	02
Delhi	18
Gujrat	01
Haryana	04
Jammu & Kashmir	05
Karnataka	04
Madhya Pradesh	03
Meghalaya	02
Puducherry	02
Rajasthan	01
Uttar Pradesh	13
West Bengal	08
Bihar	04
Kerala	02
Other States/UTs	00

- (c): As per the information provided by CPWD and DDA there is no such officer working in sensitive posts against whom disciplinary/criminal proceedings have not been initiated.
- (d)&(e) Do not arise in view of reply to (c) above.
